

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-48/ND/08

IN THE MATTER OF:

Manoj Kumar Gupta

..PETITIONER

Vs.

Rajesh Buildcon & Infrass. (P) Ltd

.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 07.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant : Ms. Geetesh Meena, Advocate
Mr. Vibhor Gupta, Advocate


For the Respondents : Mr. Sangram Patnaik, Advocate
Mr. Sangram Singh, Advocate
Mrs. Swyam Siddha, Advocate

ORDER

Learned Counsel for the parties are present. At the request of the Ld. Counsel for the Respondent No.14, the matter is adjourned to 21.11.2017 finally for arguments on the respondents side.

List on 21.11.2017.

Surjit
07.11.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)